

existence for the last three years *vis-a-vis* their expenditure on de-addiction activities, their memorandum of association etc. the other parameters, *inter-alia*, includes equal geographical spread and the centres mainly concentrating de-addiction activities etc. The cases complete in all respect as per norms of the Scheme are recommended for consideration of Grant-in-aid.

(c) and (d) In order to streamline the process of sanction of Grant-in-Aid and expedite its release, the Ministry has introduced online submission and processing of applications w.e.f. 2014-15. Any discrepancy in the proposals/incomplete papers received in the Ministry is now immediately informed to NGOs through e-mail in the online system, thus facilitating early release of GIA. This has resulted in better coordination between Government of India and the Grantee organizations.

(e) The cost norms of the Scheme of Assistance for Prevention of Alcoholism and Substance (Drug) Abuse have been revised w.e.f. 01.01.2015 and the enhancement under different components ranges between 80 and 100 per cent.

Survey project of street based drug dependent children

1075. SHRI MAHENDRA SINGH MAHRA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Ministry funded any survey project of street based drug dependent children in Delhi to Delhi Government;

(b) if so, the interim report of this survey;

(c) the action plan to prevent substance abuse among children in the country; and

(d) how many de-addiction centres are functional in the country exclusively for children?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) and (b) Yes, Sir. The Ministry has financially supported the Directorate of Prohibition and Drug Abuse Prevention, Department of Women and Child Development, Government of NCT of Delhi for conducting a survey in collaboration with AIIMS, New Delhi on mapping and size estimation of street children who use drugs in Delhi. A mid term report has been received which, *inter-alia*, contains time lines, methodology for the study *i.e.* collaboration with NGOs, development of questionnaire, ethical clearance for the study from the AIIMS, development of field manuals, preparation of data entry templates and facilitation of data entry templates and facilitation of data entry before data

analysis and report writing. Government of NCT of Delhi has informed that they have granted extension till 15.12.2016 to AIIMS for submission of the survey report and no interim report.

(c) The Ministry had issued an advisory to States and Union Territories on 11.8.2016 for taking coordinated action to address the problem of drug abuse which, *inter-alia*, includes prevention of substance abuse among children in the country such as:-

- (i) Conducting Sensitization and Preventive education programmes in schools and colleges throughout the year.
- (ii) Establishing separate and specialized de-addiction treatment centres/facilities for drug dependent children, especially in Government Hospitals/Medical colleges.
- (iii) Providing treatment facilities for those in the Juvenile Justice Systems including Juvenile Homes and Children Homes.
- (iv) Providing appropriate facilities for children including street children.
- (v) Creating awareness generation through Youth organizations like Nehru Yuva Kendra, NSS and through print, electronic and social media.

(d) This Ministry implements a “Central Sector Scheme of Assistance for Prevention of Alcoholism and Substance (drug) Abuse” which provides financial assistance to eligible Non-Government Organizations, Panchayati Raj Institution, Urban Local Bodies, etc. for running Integrated Rehabilitation Centres of Addicts to provide composite/integrated services for the rehabilitation of addicts including child users.

Committee for review of caste-based data

†1076. SHRI AMAR SHANKAR SABLE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether any committee has been constituted to review the caste-based data contained in Socio-Economic-Caste Census-2011;
- (b) if so, by when the Committee would submit its report; and
- (c) whether Government proposes to make the caste-based data public in future, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) Formation of a Committee to classify and categorize caste returns generated by Socio-Economic and Caste Census (SECC)-2011 has been announced by the Government in August, 2015.

† Original notice of the question was received in Hindi.